

GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

LOK SABHA

UNSTARRED QUESTION No. 2623

(TO BE ANSWERED ON 19-12-2023)

NEW REGULATORY FRAMEWORK

2623. DR. PON GAUTHAM SIGAMANI

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that the Government is considering to bring in a new regulatory framework in keeping with the technological advancement in the broadcasting services;
- (b) if so, the details thereof;
- (c) whether it is also true that the Government has sought feedback and comments from stakeholders in this regard;
- (d) whether the aim of the Government is to modernise broadcasting sector regulatory frameworks replacing acts, rules and guidelines with a unified future focused approach; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING AND

MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) to (e): Ministry has prepared the draft Broadcasting Services (Regulation) Bill, 2023, which seeks to replace the existing Cable Television Networks (Regulation) Act, 1995. The Bill streamlines regulatory processes, introduces contemporary definitions and provisions for emerging technologies and seeks to strengthen the self-regulatory regime for content regulation; etc. Ministry has also invited feedback and comments from stakeholders, including domain experts and the general public by placing the draft Bill on its Website on 10.11.2023. The extended deadline for furnishing comments is 15.01.2024.
